

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

IA -285 of 2010 in  
D.F.R. No. 816 of 2009

&

IA -286 of 2010 in  
D.F.R. No. 817 of 2009

**Dated : 11<sup>th</sup> November, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**U.P. Power Corporation Limited**  
**Versus**  
**Jagannath Steel Pvt. Ltd. & Anr.**

**.... Appellant (s)**

**... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra, Mr. Daleep Kr. Dhyani  
Counsel for the Respondent (s) : Mr. U.C. Tripathi for R.1  
Mr. Kunal Verma & Mr. Ashok Kr. Singh for R.2

**ORDER**

The learned counsel for the Applicant submits that the conditional Order has not been complied with yet due to some difficulties. He seeks some more time to comply with the same.

Accordingly, the learned counsel for the Applicant is directed to pay the amount of cost to the said charitable organization on or before 12.12.2011.

The Registry is directed to number the Appeal subject to compliance of the order and post for Admission on **14.12.2011.**

**(V.J. Talwar )**  
**Technical Member**  
**Ts/ss**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**